

Unemployed youth in the country

1192. SHRI SUKHENDU SEKHAR ROY : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of unemployed youth in the country (educated upto graduation level) as on 31st March, 2012;
- (b) out of above, the number of unemployed urban youth;
- (c) whether Government contemplates to formulate any policy to give unemployment allowance to educated unemployed youth in the country; and
- (d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) As per latest information available with Directorate General of Employment and Training, number of youth job seekers including educated in the age group of 15-29, all of whom may not necessarily be unemployed, registered with Employment Exchanges in the country as on 31-12-2009 was 25.89 million.

- (b) Information on number of urban youth job seekers is not maintained separately.
- (c) No, Sir.
- (d) Does not arise.

Complaints against private placement agencies

1193. SHRI RANBIR SINGH PARJAPATI : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has received complaints concerning publishing and broadcasting of spurious advertisements dressed up as job opportunities by unscrupulous placement agencies to fleece innocent unemployed youths;
- (b) if so, the details and the steps taken to regulate such private placement agencies; and
- (c) the details of private placement agencies booked for publishing and broadcasting of spurious advertisements and fleecing innocent public during the last three years?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALIKARJUN KHARGE) : (a) Reports in some sections of media have come to the notice of the Government in this regard.

(b) In order to safeguard the interest of job-seekers, Ministry of Labour and Employment issued guidelines on 30.10.2003 to the State Governments/Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies as per their local needs. A Tripartite Committee has been constituted on 31.10.2011 to examine the issue pertaining to private placement agencies and publishing of eye catching/ misleading advertisements for various kinds of job opportunities. Some State Governments/Union Territory Administrations have started registering the private placement agencies under the Shops and Commercial Establishments Act.

(c) Information about private placement agencies booked for publishing and broadcasting of spurious advertisements and fleecing innocent public is not maintained centrally.

Charter on employee-employer relations

1194. SHRI S. THANGAVELU : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the labour unrest and subsequent violence at Maruti Suzuki's Manesar Plant has dent India's image as a manufacturing base and safe destination for investment especially in view of the economic slowdown;

(b) if so, the details thereof; and

(c) the steps taken by Government to create a charter on employee relation through an eco-system comprising employees, trade unions, Government and Civil Society to ensure a violence-free work place and chart out a course to maintain cordial industrial relations?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) No, Sir.

(b) Does not arise.

(c) The Industrial Disputes Act, 1947, provides a framework for maintaining harmonious industrial relations. The Act facilitates intervention, mediation and